

FIR No. 425/18
State Vs. Tony
U/s 33/38 Delhi Excise Act.
PS: Nihal Vihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. Ravi Shukla, Ld. Counsel for the applicant/accused
IO in Person

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The accused is sole bread earner in his family.

It is submitted by the IO that the anticipatory bail application moved on behalf of the accused has already been dismissed by Ld. Sessions Court twice.

Bail application not is opposed by Ld. APP for the State.

There is an allegation against the accused that he was found in possession about 50 cartons of illicit liquor in vehicle bearing registration no. DL-1RDA-5514. The accused had fled from the spot on seeing the police officials. The accused was subsequently arrested on 05.10.2020. During TIP Proceedings, he was correctly identified by the witness that too after a lapse of about 2 years. The allegations are serious in nature. No ground is made for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused as well as Jai Superintendent concerned for intimating the accused.

PANKAJ ARORA

Digitally signed by PANKAJ
ARORA

Date: 2020.10.12 14:17:49 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

12.10.2020

FIR No. 971/20
State Vs. Manglu
U/s 33/38 Delhi Excise Act.
PS: Nihal Vihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Manu, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Manglu is hereby released on bail on her furnishing personal bond in the sum of Rs. 25,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused as well as Jai Superintendent concerned for intimating the accused.

PANKAJ ARORA

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Date: 2020.10.12 14:19:18 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

12.10.2020

FIR No. 15513/20
State Vs. Ashish @ Holder
U/s 379/411 of IPC
PS: Nihal Vihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Ravi Shukla, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Ashish @ Holder is hereby released on bail on her furnishing personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused as well as Jai Superintendent concerned for intimating the accused.

PANKAJ ARORA

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ARORA
Date: 2020.10.12 14:20:02 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

FIR No. 11532/20
State Vs. Prabhjot Singh
U/s 379/411 of IPC
PS: Nihal Vihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Jitender Kumar, Ld. LAC for the applicant/accused


Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

It is submitted that the present application has been scrutinized by High Power Committee constituted under the order of the Hon'ble Supreme Court of India.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purposed will be served by keeping the accused in JC. Accordingly, the applicant/accused Prabhjot Singh is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Prabhjot Singh. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused as well as Jai Superintendent concerned for intimating the accused.

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ARORA
Date: 2020.10.12 14:20:48 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

FIR No. 22072/20
State Vs. Ravi Yadav
U/s 379/411 of IPC
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Anil Kumar Gupta, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the accused has already suffered incarceration in JC for more than one month, accordingly, the applicant/accused Ravi Yadav is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally E-Copy of this Order be also treated as release warrant of the applicant/accused Ravi Yadav. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused as well as Jai Superintendent concerned for intimating the accused.

PANKAJ ARORA

Digitally signed by PANKAJ
ARORA

Date: 2020.10.12 14:21:21 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

12.10.2020

CC No.
Gurjeet Vs. Vinay Khandelwal & Ors.
PS: Nihal Vihar
12.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh complaint case received by way of assignment. It be checked
and registered.**

Present: Sh. H.S. Sasan, Ld. Counsel for the complainant.

Submission heard.

Let the ATR be called from IO/SHO concerned for NDOH.

Put up for further proceedings on 24.11.2020.

PANKAJ ARORA Digitally signed by PANKAJ
ARORA
Date: 2020.10.12 14:21:56 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

CC No.9690/2016
Surinder Garg Vs. Praveen Rathi
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Sh. Surender Tyagi, Ld. Counsel for the accused Praveen
& Rakesh.

Issue fresh court notice to the complainant to comply with
previous order for NDOH.

Put up for appearance of the complainant and further
proceedings on 28.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.517/2018
FIR No.237/2017
State VsGanzeethapa
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Pawan Jain, Ld. Counsel for the accused.

It is submitted that despite repeated visits by the accused,
the Kotak Mahindra Bank ha failed to perform KYC task.
Accordingly,issue court notice to the concerned branch of
Kotak Mahindra Bank to expedite KYC proceedings and file
report on NDOH.

Put up for further proceedings on 23.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.7513/2018
FIR No.636/2017
State Vs Ramesh Kumar
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 23.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.5752/2019
FIR No.111/2018
State Vs Vishal @ Golu
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Let the previous order be complied with afresh for
25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.5757/2019
FIR No.0329/2017
State VsManoj
PS: NihalVihar
12.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Pranay Abhishek, Ld. Counsel for the accused.

Let the copy of charge sheet be supplied to the accused against acknowledgment. Ld. Counsel for the accused is requested to produce the accused physically in the court for collecting the copy of charge sheet.

Put up for scrutiny of documents and consideration on charge on 15.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.8753/2019
FIR No.449/2019
State Vs Ranjeet YadavETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Gyan Chandra Singh, Ld. Counsel for the accused
persons.

It is submitted that the matter could not be settled between
the parties in the mediation centre.

Put up for court bail and consideration on charge on
15.12.2020 at request.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.386/2020
FIR No.000259/2019
State Vs ChanderShekhar @ Golu @ BacchaETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Sumit in person through VC.

Accused Chander Shekhar produced from Jail No. 3, Tihar
Jail through VC but he is on bail in this case.

None for remaining accused persons.

Issue court notice to the remaining accused persons as
well as to their respective sureties for NDOH.

Issue production warrant of the accused Chander Shekhar
for his production through VC for NDOH.

Put up for appearance of the accused persons and further
proceedings on 18.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.388/2020
FIR No.000743/2019
State VsChanderShekhar @ Golu @ Baccha ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Chander Shekhar produced from Jail No. 3, Tihar
Jail through VC but he is on bail in this case.

None for remaining accused persons.

Issue court notice to the remaining accused persons as
well as to their respective sureties for NDOH.

Issue production warrant of the accused Chander Shekhar
for his production through VC for NDOH.

Put up for appearance of the accused persons and further
proceedings on 18.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.382/2020
FIR No.000728/2019
State VsChanderShekhar @ Golu @ Baccha ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Govind Shahi in person through VC.


Accused Chander Shekhar produced from Jail No. 3, Tihar
Jail through VC but he is on bail in this case.

None for remaining accused persons.

Issue court notice to the remaining accused persons as
well as to their respective sureties for NDOH.

Issue production warrant of the accused Chander Shekhar
for his production through VC for NDOH.

Put up for appearance of the accused persons and further
proceedings on 18.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.1689/2020
FIR No.03/2020
State Vs Ravi @ Sonu
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Sh. Jitender Kumar, Ld. LAC for the accused.

SHO Sh. Manoj Kumar in person from PS Maya Puri through VC.

It is submitted by SHO that due to heavy workload in FSL Office, FSL result cannot be obtained and therefore, even sanction cannot be granted by the DCP concerned. Issue court notice to the Director, FSL to expedite the fling of FSL result on NDOH. Issue fresh court notice to the DCP concerned to expedite the sanction proceeding on NDOH.

Put up for further proceedings on 17.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.2466/2020
FIR No.853/2019
State VsLaxmi Narayan @ Bittu ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. N.K. Dhama, Ld. Counsel for the accused Saddam.


Sh. K.K. Singh, Ld. LAC for the accused Laxmi Narayan @
Bittu

Sh. Radhey Shyam, Ld. Counsel for the accused Awadh
Rai a/w accused in person (physically present in the court
today.)

None for the remaining accused persons.

Some clarification is required from the IO concerned. Issue
summons to the IO concerned for NDOH.

Put up for further proceedings on 02.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.2523/2020
FIR No.327/2020
State Vs Mohan
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is not produced from JC through VC.

Issue production warrant of the accused for his production
through VC for NDOH.

Put up for appearance of the accused and further
proceedings on 06.11.2020.

It is hereby recommended that Sh. Jitender Kumar, Ld
remand advocate be appointed as Ld. LAC to assist the
accused.

Copy of this order be sent to the DLSA office.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.5032/2020
FIR No.690/2020
State Vs.Mohd. Sakib
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Mohd. Sakib is stated to be in JC.

Request received on behalf of the IO concerned. Heard and allowed for today only. Issue fresh summons to the IO concerned for NDOH.

Issue production warrant of the accused for his production through VC for NDOH.

Put up for appearance of the accused and further proceedings on 26.10.2020.

It is hereby recommended that Sh. Jitender Kumar, Ld remand advocate be appointed as Ld. LAC to assist the accused.

Copy of this order be sent to the DLSA office.



(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.5644/2020
FIR No.000286/2020
State Vs. Gurdeep Singh ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s).

Clarification required.

Issue notice to the IO/ASI Malkhan for NDOH.

Put up for further proceedings on 26.10.2020.


Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.5559/2018
FIR No.204/2017
State Vs Om Parkash
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Proceeding against the accused Om Prakash is already
abated.

Accused Khan Bahadur in person with Sh. K.P. Singh, Ld.
Counsel (physically present in the court today).

IO/ASI Deedar Singh in person through VC.

Let the copy of seizure memo of recovered copper scrap be
supplied to the accused against the acknowledgment.

Put up for scrutiny of documents & consideration on charge
on 25.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.8330/2019
FIR No.00251/2016
State Vs Sachender Singh ETC
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons as well as to their respective sureties for NDOH.

Put up for appearance of the accused persons and further proceedings on 25.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.8770/2019
FIR No.822/2018
State Vs. Harbans Singh
PS: Nihal Vihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Proceeding against the accused Harbans Singh is already
abated.

Accused persons namely Praveen & Jagjit Singh in person
through VC.

Ld. Counsel for the accused persons is not present today.

Put up for consideration on charge on 25.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.310/2020
FIR No.000554/2019
State Vs Parvesh Kumar Kohli @ Farri ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Deepak Kumar in person (physically present in the court today.


Accused Chander Shekhar produced from Jail No. 3, Tihar Jail through VC but he is on bail in this case.

None for remaining accused persons.

Issue court notice to the remaining accused persons as well as to their respective sureties for NDOH.

Issue production warrant of the accused Chander Shekhar for his production through VC for NDOH.

Put up for appearance of the accused persons and further proceedings on 18.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.311/2020
FIR No.000572/2019
State Vs Parvesh Kumar Kohli @ Farri ETC
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Chander Shekhar produced from Jail No. 3, Tihar
Jail through VC but he is on bail in this case.

None for remaining accused persons.

Issue court notice to the remaining accused persons as
well as to their respective sureties for NDOH.

Issue production warrant of the accused Chander Shekhar
for his production through VC for NDOH.

Put up for appearance of the accused persons and further
proceedings on 18.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.798/2020
FIR No.748/2019
State Vs Pawan @ Joni @ Ankush
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Pawan @ Joni @ Ankush produced from JC through VC.

Issue production warrant of the accused for his production through VC for NDOH.

Put up for consideration on charge on 23.10.2020.

It is hereby recommended that Sh. Jitender Kumar, Ld remand advocate be appointed as LAC to assist the accused.

Copy of this order be sent to the DLSA office.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.59658/2016
FIR No.5/2013
State VsChaman @ Chunnu
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.61724/2016
FIR No.222/2012
State VsPiyos Jain ETC
PS: NihalVihar
12.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.69697/2016
FIR No.288/2011
State VsGurcharan Singh ETC
PS: NihalVihar
12.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.69305/2016
FIR No.31/2012
State VsVinod
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.64286/2016
FIR No.253/2012
State Vs Punam Jain
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.60720/2016
FIR No.30/2013
State VsRanjit Singh
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.66004/2016
FIR No.510/2014
State VsGovinde @ Fauji ETC
PS: NihalVihar
12.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. AP0P for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.3729/2019
FIR No.0393/2018
State Vs Rahul
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.4296/2019
FIR No.684/2018
State VsShalu
PS: NihalVihar
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 25.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
12.10.2020

ID No.7310/2016
FIR No.969/2009
State Vs Vishal Kumar
PS: Maya Puri
12.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Process Server Sh. Wazir Singh in person.

None for the accused person(s).

It is submitted by the process server that accused Vishal Kumar S/o Sh. Babu Ram Sonkar has left the given address.

Issue court notice to the accused as well as to his surety for NDOH through DCP concerned for NDOH.

Put up for appearance of the accused and further proceedings on 21.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
12.10.2020

This is an application for releasing vehicle bearing no. DL-1SG-1018 on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1SG-1018** be released to the registered owner after due identity verification on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

PANKAJ ARORA Digitally signed by PANKAJ
ARORA
Date: 2020.10.12 14:26:39 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi
12.10.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity and IMEI number verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

PANKAJ ARORA Digitally signed by PANKAJ
ARORA
Date: 2020.10.12 14:27:35 +05'30'
(Pankaj Arora)
MM-03/West/THC/Delhi
12.10.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity and IMEI number verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

PANKAJ ARORA

Digitally signed by PANKAJ
ARORA
Date: 2020.10.12 14:28:07 +05'30'

(Pankaj Arora)

MM-03/West/THC/Delhi
12.10.2020

